

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

Appeal 334/252/ND/2018

In the matter of :
Landmark Facility and Property
Management (P) Ltd

...PETITIONER

SECTION :
Under Section 252

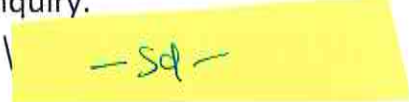
Order delivered on 25.4.2018


Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
(Dr. V.K. Subburaj)
Hon'ble Member (Technical)

For the Petitioner :-
For the Respondent :
For the Intervener : -

ORDER

Learned authorized representative for the appellant is present and represents that both respondent ROC as well as Income tax Department have been served with an advance copy of appeal along with annexure on 28.3.2018. In relation to ROC, there has been no response. In relation to Income tax Department, Ld. Standing Counsel appears for Income tax Department and seeks time to file observations. Let both the statutory authorities file their reply/observations within a period of 4 weeks from today. For ascertaining the compliance of this order, let the matter be listed before the Ld. Registrar, NCLT after 4 weeks for necessary compliance and after completion of pleadings by both the statutory authorities in the matter, let the matter be listed before this Tribunal for enquiry.


(V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAIAN)
MEMBER (JUDICIAL)

Surjit
25.4.2018